

FORM B **PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/s. GREEN GATEWAY LEISURE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/S. GREEN GATEWAY LEISURE LIMITED
2	Date of incorporation of corporate debtor	28.09.2004
3	Authority under which corporate debtor is incorporated/ registered	Roc-Ernakulam (Kerala)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2004PLC017474
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 1st Floor, New Corporation Building, Palayam P. O. Thiruvananthapuram, Kerala- 695033 India Project Site: Bekal, Kasragod, Kerala
6	Date of closure of Insolvency Resolution Process	24.11.2023
7	Liquidation commencement date of corporate debtor	24.11.2023 (Order Received on 27.11.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Lukose Joseph (Reg. No. IBBI/IPA-001/I-P02224/2021-2022/13591) AFA Valid up to 25-05-2024
9	Address and e-mail of the liquidator, as registered with the Board	Mr. Lukose Joseph , 34/1891E Anand Tower, Mamangalam P O, Palarivattom, Near Metro Pillar No. 492, Ernakulam, Kerala, 682025. Email- lukoseja@yahoo.in
10	Address and e-mail to be used for correspondence with the liquidator	Mr. Lukose Joseph , 34/1891E Anand Tower, Mamangalam P O, Palarivattom, Near Metro Pillar No. 492, Ernakulam, Kerala, 682025. Email: liquidatorggl@gmail.com
11	Last date for submission of claims	27.12.2023

Notice is hereby given that the National Company Law Tribunal Kochi Bench, Kerala, has ordered the commencement of liquidation of the M/s. GREEN GATEWAY LEISURE LIMITED on 24.11.2023. The stakeholders of M/s. GREEN GATEWAY LEISURE LIMITED are hereby called upon to submit their claims with proof on or before 27.12.2023, to the Liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd -/-

Mr. Lukose Joseph (Liquidator)

(Reg. No. IBBI/IPA-001/I-P02224/2021-2022/13591)

AFA Valid upto 25-05-2024

Date: 27.11.2023,

Place: Kochi

True copy

[Signature]

LUKOSE JOSEPH

INSOLVENCY PROFESSIONAL -

Reg. No. IBBI/IPA-001/

IP-P-02224/2021-2022/13591

Mob: 9846013643